COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 202 OF 2017, APPEAL NO. 203 OF 2017, APPEAL NO. 337 OF 2017 AND APPEAL NO. 338 OF 2017

Dated: 13th August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

APPEAL NO. 202 OF 2017 & APPEAL NO. 203 OF 2017

Espar Pak Ltd. & Ors. ... Appellant(s)

۷s.

Andhra Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Vallinayagam for

Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Mr. Gautam Kumar for

Ms. Prerna Singh for R-2 & R-3

APPEAL NO. 337 OF 2017

Sudha Agro Oils and Chemical Industries Ltd. & Ors. ... Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Vallinayagam for

Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Mr. Gautam Kumar for

Ms. Prerna Singh for R-2 & R-3

APPEAL NO. 338 OF 2017

Sudha Agro Oils and Chemical Industries Ltd. & Ors. ... Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Vallinayagam for

Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Mr. Gautam Kumar for

Ms. Prerna Singh for R-2 & R-3

ORDER

Learned counsel for the appellant seeks two weeks further time to file rejoinder. Two weeks time is granted. Learned counsel may take steps to file rejoinder along with IA on or before 28.08.2018 after serving copy on the other side.

List these matters on 28.08.2018.

(I.J. Kapoor) Technical Member (Justice Manjula Chellur)
Chairperson

ts/mk